GOVERNMENT OF INDIA MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA UNSTARRED QUESTION NO. 2685 ANSWERED ON 17TH MARCH, 2022

ACQUISITION OF LAND FOR NH-66

2685. SHRI M.K. RAGHAVAN:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the Government has acquired any land during the last seven years for widening of National Highway (NH)-66 from Vengalam Junction to Ramanattukara Junction stretch of Kozhikode bypass;
- (b) if so, the details thereof, year-wise;
- (c) whether the Government gives due consideration to the proposals received from Members of Parliament under Central Road and Infrastructure Fund;
- (d) if so, the details thereof; and
- (e) whether the Government has any plan to introduce Unique Driving License for entire country and if so, the details thereof?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI)

(a) & (b) The details of land acquired during the last seven years for widening of National Highway (NH)-66 from Vengalam Junction to Ramanattukara Junction stretch of Kozhikode bypass, is as under:

S.No.	Year	Land acquired
1.	2015	Nil
2.	2016	Nil
3.	2017	Nil
4.	2018	Nil
5.	2019	0.8059 Ha. in Chemenchery Village
6.	2020	Nil
7.	2021	Nil

- (c) & (d) Only such proposals as recommended by the States/ UTs under CRIF are finalized by Central Government.
- (e) The Ministry of Road Transport and Highways amended Rule 16 of Central Motor Vehicle (CMV) Rules, 1989 vide notification G.S.R. 174(E) dated 1st March, 2019 which is applicable pan-India. As per the Rule 16(1) every driving license issued or renewed by a licensing authority shall be in form of a laminated card type without a chip or smart card type in Form 7 confirming to the specifications stipulated in Annexure XI. Implementation of provisions contained in CMV Rules, 1989 comes under the purview of concerned Government of State/ UT.
